

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 242 of 2015

Dated : 2nd December, 2015

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Maharashtra State Electricity Transmission Co. Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. M.Y. Deshmukh

Counsel for the Respondent (s) :

ORDER

Heard.

Admit.

Issue notice of the Appeal to all the respondents returnable within two weeks from today. Respondents are directed to file their respective counter affidavits/reply within four weeks from today and the appellant may file rejoinder, if any, within two weeks thereafter.

Post this Appeal for hearing on **9th February, 2016.**

(T. Munikrishnaiah)
Technical Member
vt/rkt

(Justice Surendra Kumar)
Judicial Member